

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.1274  
TO BE ANSWERED ON 28<sup>TH</sup> JUNE, 2019**

**UNAUTHORISED PATHOLOGICAL LABS AND DIAGNOSTIC CENTRES**

**1274. SHRI MANOJ KOTAK:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware about the mushrooming of diagnostic centres in country including Mumbai, which are functioning without having requisite infrastructure and qualified staff;
- (b) if so, the details thereof; and
- (c) the action Government has taken or proposes to take against such diagnostic centres in the country?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): The Government is aware of the reports appearing in the media from time to time about functioning of some diagnostic centres without having requisite infrastructure and qualified staff. Since, health is a State subject, it is the responsibility of the State/Union Territory Government to regulate diagnostic centres in their State/UT under the appropriate statutory provisions applicable in the respective State/UT including taking action in case of any violation. Details in this regard are not maintained centrally.

The Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of clinical establishments, including diagnostic laboratories. In the States/UTs where the said Act is in force, the clinical establishments are required to meet the norms such as minimum standards of facilities and services, minimum requirement of personnel, maintenance of records and reports and displaying of rates at a conspicuous place. The clinical establishments are also required to follow Standard Treatment Guidelines issued by the Central/State Governments and charge rates for each type of procedure and service within the range of rates determined from time to time. The implementation and enforcement of the said Act falls within the ambit of the State/UT Governments.